

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1406
ANSWERED ON:05.03.2010
SETTING UP OF HYDRO POWER PROJECTS
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Will the Minister of POWER be pleased to state:

- (a) whether a number of proposals from the State Governments including Kerala for setting up of hydro power projects the pending for approval with the Union Government;
- (b) if so, the details thereof and the time by which these proposals are likely to be sanctioned;
- (c) whether the Government proposes to set up hydro power project at Mekedatli near Kankapura in Karnataka;
- (d) if so, whether the above mentioned project is pending for the last several years; and
- (e) if so, the details thereof and the time by which the project is likely to be completed?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

(a) & (b): At present, no hydro electric project from the State Government of Kerala] is pending for concurrence in Central Electricity Authority (CEA). However, two nos. Hydro Electric Schemes in the State Sector are under examination in different wings of CEA / Central Water Commission (CWC) and Geological Survey of India (GSI).

The details of these projects are as under:

Sl.No. Scheme / Sector / State / No. X MW Installed Capacity (MW)

1. Indira Sagar (Polavaram) State, Andhra Pradesh, 12 X 80 960

2. Sainj, State Himachal Pradesh, 2 X 50 100

As per the provisions of the Electricity Act 2003, concurrence is required to be accorded by the CEA for setting up of new Hydro Electric Projects in the States.

(c) to (e): No hydro electric scheme in the name of Mekedatli Hydro Electric Project has been received in the CEA for concurrence from the Government of Karnataka. However, one preliminary report for Mekedatu Project (360 MW) was forwarded to the CEA by the Ministry of Power in October, 1996 for comments. The CEA had commented in October, 1996 that the project involved inter-State aspects with Tamil Nadu and the matter of sharing of Cauvery water was under adjudication before Cauvery Water Dispute Tribunal.